

Monitoring of Central Projects

3115. SHRI DHULESHWAR MEENA: Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of the Central Projects monitored by his Ministry so far;

(b) which of these projects are behind schedule;

(c) what are the reasons for the slippages; and

(d) what corrective measures have been initiated by his ministry?

THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI A. B. A. GHANI KHAN CHOUDHRY): (a) and (b) A statement giving the details of the Central Projects being monitored by this Ministry and the projects which are behind schedule is annexed. [See Appendix CXXXVI, Annexure No. 57]

(c) The reasons for slippages of the projects include the problems concerning acquisition of land, critical equipment and material supplies by the suppliers (imported as well as indigenous), finalisation of detailed engineering drawings, lack of infrastructural facilities and services, law & order disturbances, mis-matching progress of vendors, suppliers, change in scope, inadequate allocation of funds, inefficient working of contractors labour problems, etc.

(d) The primary responsibility for ensuring timely completion of the projects lies with the concerned Ministries who have to take steps for corrective action wherever projects are behind schedule. This Ministry, however, plays a catalytic role by monitoring these projects, identifying slippages and keeping the concerned Ministries and the Government at the highest level informed so that necessary action could be taken by the con-

cerned Ministries and later this action is followed up. For example, in the case of projects costing over Rs. 100 crores, the concerned Ministries are requested to identify the reasons for slippages, initiate corrective action and communicate the same to this Ministry. Thereafter, a consolidated Exception Report is submitted to the Prime Minister's Office as well as for the concerned Ministries. For most of the projects, the Ministries undertake Quarterly Review Meetings, where officers from this Ministry participate and steps to be initiated by the Ministries for corrective action are generally identified in these meetings.

Killing of Tamils

3116. SHRI VALAMPURI JOHN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware that more than 1500 Tamils have been killed by the Singhalese army after the ceasefire agreement;

(b) if so, what steps the Government of India intends to take to see that the ceasefire agreement is not violated by the Singhalese army; and

(c) whether Government are aware of the sudden shift in the stand of Sri Lanka on the ethnic issue after the aid from consortium;

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) Government have seen reports about deaths as a result of the ethnic violence in Sri Lanka. There is however, no authentic information about the exact numbers involved.

(b) Government of India have been in constant touch with both sides in an effort to strengthen the ceasefire arrangements and to make the Committee for the Monitoring of the Ceasefire more effective.

(c) No, Sir.